

Sub-Brokers) Regulations, 1992, the stock brokers are required to take adequate steps for redressal of grievances of the investors within one month of the date of receipt of the complaint. Similar provisions exist under the SEBI (Depositories and Participants) Regulations, 1996 for grievances received against the depository participants.

In case of violation of any rules, regulations and guidelines by the Stock Brokers and Depository participants, SEBI takes action against them in terms of the applicable Rules, Regulations, SEBI Act and Depositories Act, as warranted. SEBI also conducts special purpose inspections of the stock brokers and depository participants based on the complaints received against them.

(c) It is the constant endeavour of the Government and SEBI to ensure smooth and efficient functioning of the stock exchanges and depositories. Complaints received by the Government from investors, as and when received, are forwarded to SEBI for appropriate action. SEBI has made it mandatory for the stock brokers to get their half yearly internal audit done by independent chartered Accountants/Company Secretaries/Cost and Management Accountants; which covers various areas including their investor grievance handling mechanism. With a view to bring in more transparency in the grievance redressal available in the stock exchanges, SEBI has also directed stock exchanges to disclose all investor complaints and arbitration details on their websites.

New pharma colleges in Maharashtra

†1286. SHRI BALAVANT *ALIAS* BAL APTE :
SHRI ANIL MADHAV DAVE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Central Government has received any proposal from the State Government of Maharashtra for setting up new pharma degree colleges in the State;

(b) if so, the details thereof; and

(c) by when this proposal is expected to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) to (c) No proposal from the Government of Maharashtra for setting up new degree Pharmacy Colleges has been received.

Parity of Physiotherapists with MBBS and BDS traction

1287. SHRI MANGALA KISAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether matter of parity of physiotherapists with MBBS and BDS has ever been examined by any independent committee;

(b) if so, the details, including findings, thereof; and

(c) if not, the reasons therefor?

†Original notice of the question was received in Hindi.